

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER
COMPANIES ACT, 1956 & ANR.

Respondent(s)

I.A. No. 44749/2020 in SLP (C)No. 19602/2018

Date : 27-04-2022

I.A. No. 44749/2020 in SLP (C)No. 19602/2018 was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For parties

Dr. A. M. Singhvi, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Shweta Kabra, Adv.
Khaitan & Co.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 44749/2020 in SLP (C)No. 19602/2018

List I.A. No. 44749/2020 in SLP (C)No. 19602/2018
along with I.A. No. 59921/2022 in SLP (C)No. 19204/2018
which is listed on 29.04.2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER